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ITEM NO.37

COURT NO.11

SECTION XIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).16335/2008

(From the judgement and order dated 03/07/2008 in WPC No.10635/2003 of the
HIGH COURT OF ORISSA AT CUTTACK)

SANJAY RANJAN BOHIDAR & ORS.

Petitioner(s)

VERSUS

STATE OF ORISSA & ORS.

Respondent(s)

(With appln(s) for directions, permission to file additional documents and
with prayer for interim relief and office report)

Date:30/09/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.L. GOKHALE
HON'BLE MR. JUSTICE J. CHELAMESWAR

For Petitioner(s)

Mr. V. Shekhar, Sr. Adv.
Mr. R. Santhan Krishnan, Adv.
Mr. Aditya Kumar Archiya, Adv.
For Mr. C.S.N. Mohan Rao, Adv.

Mr. A.T.M. Sampath, Adv.

For Respondent(s)

Mr. Siddharth Panda, Adv.
Mr. Radha Shyam Jena, Adv.

Mr. Ashok Panigrahi, Adv.
Mr. Santosh Kumar, Adv.
Mr. Surajit Bhaduri, Adv.

for Mr. Amarendra Bal, Adv.
Mr. Pankaj Kumar Singh, Adv.
Mr. K.L. Janjani, Adv.

Mr. Sibho Sankar Mishra, Adv.

Mr. Preetesh Kapur, Adv.
Ms. Hemantika Wahi, Adv.
Ms. Jesal, Adv.

Ms. Rachana Srivastava, Adv. (N.P.)

Mr. Tejaswi Kumar Pradhan, Adv. (N.P.)

Mr. Annam D.N. Rao, Adv. (N.P.)

Mr. Shankar Divate, Adv. (N.P.)

Mr. Shibashish Misra, Adv. (N.P.)

Mr. Shiv Sagar Tiwari, Adv. (N.P.)

Mr. Suresh Chandra Tripathy, Adv. (N.P.)

UPON hearing counsel the Court made the following
O R D E R

Heard Mr. Shekhar, learned senior counsel in support of I.A. No.6 and this special leave petition. The main grievances of the petitioners are already taken care of, and they have been absorbed as Judicial Officers. This I.A. seeks a direction to the State of Orissa to re-fix the scale of pay of the petitioners correctly, to give them all the service benefits and place them in correct seniority by considering their past service. For all these benefits, in our view, it will be the High Court on the Administrative Side which will have to take a decision, and upon the recommendations of the High Court, the State Government will have to take further steps. We, therefore, direct the Registrar General of the High Court of Orissa to place all the relevant papers before the Hon'ble Chief Justice of the Orissa High Court and the High Court on the Administrative Side will take appropriate decision in accordance with law on all the three aspects, namely, (i) fixation of scale of pay; (ii) service benefits including pension; and (iii) placement in correct seniority. We would request the High Court to take necessary decision at the earliest, preferably within a period of six weeks from the date of receipt of this order. I.A. No.6 stands disposed of. The applicants will be at liberty to file their representations before the Registrar General of the Orissa High Court.

2. In view of this order, all the I.As. are disposed of. If anybody has any independent grievance, he may resort to his remedy.

3. In view of the above order passed in I.A. No.6, the special leave petition is also disposed of.

(A.S. BISHT)
COURT MASTER

(SNEH LATA SHARMA)
COURT MASTER